

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
SHREE DAKSH SILK MILLS PRIVATE LIMITED**

S. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Shree Daksh Jyot Silk Mills Private Limited
2.	Date of incorporation of corporate debtor	April 25, 1988
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U99999MH1988PTC047141
5.	Address of the registered office and principal office (if any) of corporate debtor	Survey No. 20, 695/2/5, New Mulchand Compound, Katai Village, Bhiwandi, Thane – 421302.
6.	Date of closure of Insolvency Resolution Process	18 th January, 2021
7.	Liquidation commencement date of corporate debtor	1 st December, 2021 (The order was posted on NCLT website on 14 th December, 2021)
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Indrajit Mukherjee IBBI/IPA-001/IP-P-01533/2018-2019/12450
9.	Address and e-mail of the liquidator, as registered with the Board	Flat No. B 405, Siddhivinayak Twins, Plot No. 9, Sector 17, Roadpali, Kalamboli, Navi Mumbai, Raigad, Maharashtra, 410218 Email- indrajitmukherjee15@yahoo.com
10.	Address and e-mail to be used for correspondence with the liquidator	A/301, Kanakia Zillion, Junction of LBS and CST Marg, Kurla (W), Mumbai – 400070 Email– liquidation.sdjsmpl@gmail.com
11.	Last date for submission of claims	14 th January, 2022

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of Shree Daksh Jyot Silk Mills Private Limited on 1st December, 2021 (The order was posted on NCLT website on 14th December, 2021)

The stakeholders of Shree Daksh Jyot Silk Mills Private Limited are hereby called upon to submit their claims with proof on or before 14th January, 2022 to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Name and signature of liquidator

: Indrajit Mukherjee (IBBI/IPA-001/IP-P-01533/2018-2019/12450)

Date and place

: 15th December, 2021, Mumbai

